

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL ZONAL BENCH  
AT BHOPAL (M.P.)

EXECUTION APPLICATION NO.06/2024

IN

ORIGINAL APPLICATION NO.97 OF 2022

KAMAL TIWARI

VERSUS

UNION OF INDIA AND OTHERS

PAPER BOOK INDEX

Sl. No.	Description of Documents with Annexure No.	PAGE NO.
1.	Affidavit.	1-2
2.	Documents:	
(a)	Web-copy of order dated 23/08/2024.	3-4

  
COUNSEL FOR THE APPLICANT

(Krishan Sharma)

Advocate

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Affidavit for taking on record the order dated 23/08/2024 passed by  
Hon'ble Supreme Court of India.

I, Rajendra Tiwari S/o Shri Shambhu Dayal Tiwari, Aged About 42 Years, R/o-  
100 Tiwari Bhawan Gurjar Ghati Amer Road, Jaipur (Rajasthan), do hereby  
take oath and state as under: -

1. That I State that RIICO had challenged the orders passed by this Hon'ble Tribunal in Appellate proceedings before Hon'ble Supreme Court of India vide Diary No.27041/2024 and the appeal preferred by RIICO was listed before Hon'ble Apex Court and said came to be dismissed vide order dated 23/08/2024. The Web-Copy of order dated 23/08/2024 is annexed herewith and marked as **Annexure-A/1**.
2. That Annexure-A/1 appended with present affidavit be taken on record in the interest of Justice.
3. That averments of facts, ground and documents of the annexed affidavit are true and correct, which I believe to be true and correct on the basis of my personal knowledge.

Sworn and Signed before me

Oath Commissioner  
JAIPUR METRO

03/09/24

Identified by  
1/2

Kamal Tiwari  
DEPONENT

2

VERIFICATION

I, above named deponent, do hereby verify that contents of para no.1 to 4 of the above affidavit are true & correct to my personal knowledge. Nothing material has been concealed and no part of it is false. SO HELP ME GOD.

Sworn and Signed before me

Oath Commissioner  
JAIPUR METRO

03/09/24

Identified by  
Idr

Kandhosi  
DEPONENT

Amnd. A/1

(3)

ITEM NO.10

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 27041/2024

(Arising out of impugned interim orders dated 01-11-2023 in OA No. 97/2022 and dated 20-12-2023 in IA No. 141/2023 in OA No.97/2022 passed by the National Green Tribunal, Central Zonal Bench, Bhopal)

MANAGING DIRECTOR, RAJASTHAN STATE INDUSTRIAL  
DEVELOPMENT AND INVESTMENT CORPORATION & ANR.

Appellant(s)

VERSUS

KAMAL TIWARI &amp; ORS.

Respondent(s)

(IA No.167586/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.167589/2024-STAY APPLICATION and IA No.167572/2024-CONDONATION OF DELAY IN FILING APPEAL)

Date : 23-08-2024 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s)

Mr. Shiv Mangal Sharma, A.A.G.

Mr. Saurabh Rajpal, Adv.

Mrs. Abhinandini Sharma, Adv.

Mr. Amogh Bansal, Adv.

Mr. Rahul Khurana, AOR

For Respondent(s)

Mr. Vaibhav Pancholy, Adv.

Mr. Pankaj Kumar Singh, Adv.

Mr. Vivek Vishnoi, Adv.

Mr. Brij Pal, Adv.

Mr. Raj Singh Rana, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Civil Appeals are dismissed in terms of the  
signed order.

Pending applications also stand disposed of.

(ANITA MALHOTRA)

AR-CUM-PS

(AVGV RAMU)

COURT MASTER

(Signed order is placed on the file.)

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IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. OF 2024  
(Arising out of Diary No.27041 of 2024)

MANAGING DIRECTOR, RAJASTHAN STATE INDUSTRIAL  
DEVELOPMENT AND INVESTMENT CORPORATION & ANR. ...Appellant(s)

Vs.

KAMAL TIWARI & ORS. ...Respondent(s)

O R D E R

Heard the learned Additional Advocate General appearing for the appellants and perused the relevant material placed on record.

Delay condoned.

There is no reason to interfere with the impugned orders which are in the nature of interim orders. The appellants have remedy to challenge the order passed by the Rajasthan State Pollution Control Board of fixing the compensation. Hence, no interference is called for at this stage. The appeals are accordingly dismissed.

.....J.  
(ABHAY S.OKA)

.....J.  
(AUGUSTINE GEORGE MASIH)

Signature Not Verified

Digitally signed by  
Anita Mathur  
Date: 2024.08.23  
17:10:25 IST  
Reason: [ ]

NEW DELHI;  
August 23, 2024.